

ÀITEM NO.1

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.3 in CIVIL APPEAL NO.3611 OF 2002

JOSE PHILIP MAMPILLIL

Appellant (s)

VERSUS

M/S. PREMIER AUTOMOBILES LTD. & ANR.

Respondent(s)

(For appeal under order XVIII Rule 5 of the SCR, 1966 against the order dated 29.1.2011 of the Ld. Registrar(J) and office report)

Date: 18/07/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Mr. M.T. George,Adv.

For Respondent(s) Mr. Ankur Saigal,Adv.
Mr. Abhay Jena,Adv.
Ms. Bina Gupta,Adv.
Mr. V. Ramasubramanian,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated, list this matter
after two weeks.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
ASSISTANT REGISTRAR